

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Video Conference

**CORAM: HON'BLE BHASKARA PANTULA MOHAN,-MEMBER (J)
CORAM: HON'BLE DR. BINOD KUMAR SINHA -MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 28.04.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE**


TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/20/2022
NAME OF THE COMPANY	IVRCL Chegapally Tollways Ltd
NAME OF THE PETITIONER(S)	IFCI Ltd
NAME OF THE RESPONDENT(S)	IVRCL Chegapally Tollways Ltd
UNDER SECTION	7 of IBC

ORDER

Learned Counsel for Financial Creditor appeared via video conference.

As the Corporate Debtor has already been admitted to CIRP in CP (IB) No.28/2022, hence, the **CP(IB)/20/2022 is dismissed as infructuous** with liberty to Financial Creditor to file their claim before the IRP/RP appointed in those proceedings. Financial Creditor is at liberty to get this CP revived in case CIRP in that case is set aside.


MEMBER (T)


MEMBER (J)

Syamala